

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 770 of 2010

(Arising out of Order-in-Original No. 41/2010 dt. 18/01/2010
passed by Commissioner Of Central Excise, Mangalore)

Action Springs Pvt. Ltd.,
437F, Industrial Area,
Baikampady,
Mangalore – 575 011.
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**
7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.
KERALA

Respondent(s)

AND

Excise Appeal No. 771 of 2010

(Arising out of Order-in-Original No. 41/2010 dt. 18/01/2010
passed by Commissioner Of Central Excise, Mangalore)

Ace Springs,
Plot No.400-B-1, Industrial Area,
Baikampady,
Mangalore – 575 011.
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**
7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.
KERALA

Respondent(s)

APPEARANCE:

Shri Abijith, Advocate for the appellant.

Shri H. Jayathirtha, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20515-20516 / 2023

Date of Hearing: 07/06/2023

Date of Decision: 07/06/2023

Per : DR. D.M.MISRA

Learned advocate for the appellant submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates have also been issued by the Designated Committee, which have also been produced on record. Learned AR for the Revenue also confirms the same. In view of the Discharge Certificates, the appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...